



Source: <https://indianmasterminds.com/news/odisha-grp-report-constable-soumya-swain-dayal-gangwar-209193/>

Odisha GRP Report Alleges Constable Soumya Swain Was Illegally Engaged for Domestic Work by Senior IPS Officer Dayal Gangwar

Inquiry Findings Submitted to Human Rights Protection Cell and Crime Branch; Diary of Deceased Constable Handed Over to Investigators

June 8, 2026

Indian Masterminds Bureau

Bhubaneswar: A detailed inquiry report submitted by the Government Railway Police (GRP) to the Human Rights Protection Cell (HRPC) of Odisha Police has alleged that deceased constable Soumya Ranjan Swain was illegally engaged in domestic and personal work by senior IPS officer Dayal Gangwar (1998 batch) during the latter's tenure as Additional Director General (Railway).

The report was prepared following directions from the Crime Branch, which is currently investigating the circumstances surrounding Swain's death in a mob lynching incident in May.

According to police sources, the inquiry findings were submitted to both the HRPC and the Crime Branch on May 30.

GRP Inquiry Points to Verbal Deployment

Officials familiar with the inquiry stated that statements from police personnel and other evidence indicated that Soumya Swain had allegedly been assigned personal duties for the IPS officer without any formal written orders.

A senior police officer associated with the inquiry said the deployment was allegedly carried out solely on verbal instructions.

Read Also: Who Is IPS Officer Riti Raj? Telangana Cop Who Led Hyderabad Pub Raid and Exposed Alleged Sex Racket

The report reportedly concluded that there was prima facie evidence suggesting the constable was engaged in personal work outside the scope of official police duties.

Crime Branch Investigating Mob Lynching Case

While the inquiry into Gangwar concerns allegations of misuse of subordinate staff, the Crime Branch is separately investigating the death of Soumya Swain.

The constable was reportedly lynched on May 7 in Balianata following allegations of an attempted rape.

Officials have clarified that Gangwar is not directly linked to the mob lynching incident itself.

However, allegations raised by Swain's family regarding exploitation and harassment prompted a parallel

administrative inquiry into the officer's conduct.

Family Alleges Harassment and Mental Stress

Members of Swain's family have alleged that the constable was subjected to exploitation and harassment while serving under the senior IPS officer.

According to the family, the pressure and treatment he allegedly faced caused severe mental distress.

These allegations have become a significant aspect of the broader investigation into the circumstances leading up to the constable's death.

NHRC Conducts Field Inquiry

The matter has also drawn the attention of the National Human Rights Commission (NHRC).

A team from the Commission conducted a field inquiry in Bhubaneswar between June 1 and June 5 to examine both the circumstances surrounding Swain's death and allegations regarding the alleged misuse of police personnel.

During the inquiry, officials recorded the statement of Dayal Gangwar.

The IPS officer has not publicly commented on the allegations so far.

Dayal Gangwar Shifted from ADG Post

Amid the controversy, the Odisha government on May 25 transferred Dayal Gangwar from the post of Additional Director General (Communication).

He was subsequently appointed Officer on Special Duty (OSD) in the Home Department.

The move has been widely viewed within administrative circles as a punitive posting and a reduction in operational responsibilities for the senior officer.

DGP Issues Fresh Directive on Personnel Deployment

In the wake of the controversy, Odisha Director General of Police Y B Khurania issued a general order emphasizing that police personnel should not be deployed to any organization or assignment solely on verbal instructions.

The directive is being seen as an effort to strengthen accountability and ensure proper documentation of personnel assignments within the police department.

Personal Diary Submitted to Crime Branch

In a significant development, Swain's close friend Nishikant Mohanty handed over a personal diary allegedly maintained by the deceased constable to Crime Branch investigators.

According to Mohanty, the diary contains entries reflecting Swain's mental anguish and references to issues involving Dayal Gangwar.

He has urged investigators to conduct a thorough and impartial examination of the contents as part of the ongoing probe.

Multiple Investigations Underway

The case is now being examined on several fronts:

Crime Branch Investigation

Circumstances surrounding the mob lynching of Soumya Swain.

Events leading up to the May 7 incident.

Administrative Inquiry

Allegations that Swain was engaged in personal or domestic duties.

Examination of command and supervisory practices.

Human Rights Review

NHRC inquiry into both the death and allegations of misuse of subordinate staff.

Documentary Evidence Review

Analysis of the personal diary submitted by the deceased constable's friend.

Officials indicated that further action, if any, will depend on the findings of these ongoing investigations.



Source: <https://northeastlivetv.com/around-ne/manipur/naga-womens-union-demands-independent-probe-into-ukhrul-incident-seeks-accountability-and-protection-for-affected-women/>

Naga Women's Union Demands Independent Probe into Ukhrul Incident, Seeks Accountability and Protection for Affected Women

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The Union called for the identification and accountability of all individuals found responsible for any unlawful or excessive use of force

Northeast Live Digital Desk

The Naga Women's Union (NWU) has demanded an independent, impartial and time-bound inquiry into the events of June 7 in Ukhrul district, where tensions erupted during a protest against the reported establishment of an Assam Rifles outpost at New Haven village.

In a strongly worded statement issued on Monday, the NWU expressed deep concern over allegations of excessive force used against Naga women participating in what it described as a peaceful democratic protest at Finch Corner and Shokvao Village.

The Union called for the identification and accountability of all individuals found responsible for any unlawful or excessive use of force during the incident. It further demanded immediate protection disputed site until due consultation with the concerned village authorities and stakeholders is completed. In addition, it sought concrete institutional measures to prevent the recurrence of similar incidents in the future.

According to the Union, women from the affected communities had gathered peacefully to oppose the reported setting up of a military outpost at New Haven without prior consultation with local village authorities. The NWU stated that the protest represented the exercise of constitutional rights to peaceful assembly and expression.

The organization said reports alleging the use of force against unarmed women raise serious concerns regarding the protection of fundamental rights, adherence to due process and compliance with accepted standards governing the use of force in civilian situations.

The Union maintained that women participating in peaceful civic action must be treated with dignity, restraint and respect, adding that any use of disproportionate force against civilians undermines democratic values and public confidence in institutions.

The NWU further noted that such incidents risk deepening public anxiety and eroding trust between communities and state institutions, particularly in a region where memories of past allegations of human rights violations remain sensitive.

The incident reportedly occurred after residents of New Haven village protested against the establishment of an Assam Rifles outpost along the Imphal-Ukhrul road. Villagers alleged that the outpost was set up without prior consultation with the local community and demanded that construction activities be halted.

Local sources claimed that security forces resorted to blank firing to control the situation when protests intensified. Residents also alleged that personnel of the 40 Assam Rifles used force, including a lathi-charge, while attempting to disperse demonstrators. Protesters further alleged that local police and an executive magistrate were not present during the incident.

The NWU has appealed to the Government of India, the Government of Manipur, the Ministry of Home Affairs, the National Human Rights Commission, the Manipur Human Rights Commission and the National Commission for Women to take immediate cognizance of the matter and ensure that justice, transparency and accountability prevail.

Reaffirming its commitment to peace, justice and the protection of women's rights, the Union said it would continue to stand alongside communities seeking lawful and democratic redress of their grievances.

Source: <https://patnapress.com/woman-declared-dead-in-government-records-bihar-pension-dispute/>

Woman Declared Dead in Government Records Despite Being Alive; Pension Stopped, Complaint Reaches Human Rights Bodies

A 75-year-old woman in Muzaffarpur alleges she was wrongly marked as deceased during verification, leading to the suspension of her old-age pension.

by Lakshita Kashyap June 8, 2026 in Bihar

Muzaffarpur: A case of alleged administrative negligence has emerged from the Brahmpura police station area of Muzaffarpur, where a 75-year-old woman was reportedly declared dead in government records despite being alive.

Pavitar Devi, a resident of the area near Sanjay Cinema, said she had been receiving benefits under the Mukhyamantri Vridhjan Pension Yojana. However, her pension payments have not been credited to her bank account for the past three months.

According to Pavitar Devi, inquiries into the matter revealed that she had been marked as deceased during a departmental verification exercise. As a result, her pension benefits were suspended.

Pension Halted After Verification Process

The elderly woman said she was not informed before the change was made in official records. She claimed that she learned about the issue only after the pension payments stopped arriving in her account.

Pavitar Devi stated that she has visited several government offices in an effort to correct the records and restore her pension. Despite repeated representations, she said no resolution has been provided so far.

The pension scheme serves as an important source of financial support for senior citizens. Following the suspension of her benefits, Pavitar Devi said she has been facing financial difficulties and is managing her daily expenses by working in other people's homes.

Human Rights Complaint Filed

Human rights advocate S.K. Jha has described the matter as a serious administrative lapse and questioned the functioning of the district administration.

According to Jha, multiple complaints regarding the issue did not result in corrective action. He said the matter has now been taken before the National Human Rights Commission and the Bihar State Human Rights Commission in Patna.

The petition seeks the immediate restoration of Pavitar Devi's pension and action against officials found responsible for the alleged error.

Questions Raised Over Verification System

Residents of the area said similar cases have surfaced in the past, where living individuals were allegedly recorded as deceased in official databases.

The incident has renewed concerns about the accuracy of government verification mechanisms and digital record management systems. Administrative authorities are examining the matter, while Pavitar Devi continues to await correction of the records and restoration of her pension benefits.



Source: <https://m.thewire.in/article/rights/noida-protest-student-arrested-targeted-for-supporting-workers-agitation/amp>

Rights

Noida Protest: Another Student Arrested, Peers Say 'Targeted For Supporting Workers' Agitation

Shruti Sharma 18 hours ago

Yogesh's friends claimed that the sole basis for his arrest is a WhatsApp group and that several other activists who were part of this group are also currently under arrest.

New Delhi: On the afternoon of May 30, Yogesh Meena, a Delhi University student, was walking past Ramjas College with his friend Sameer when a vehicle pulled up beside them. The occupants – some in plainclothes and others in police uniforms – called out Yogesh's name, and subsequently forced both of them into the vehicle without showing any warrant, arrest memo, or identification cards. Sameer was released a few hours later, while Yogesh was taken away by the UP Police.

Sameer, 18, is a first-year student at Ramjas College and a native of Muzaffarnagar, Uttar Pradesh. In his complaint to the Delhi Police on June 1, he said that while being forced into the vehicle, they were told there was a complaint against them and so they were being taken in for questioning. Sameer's complaint was sent via email to the SHO of Maurice Nagar, the DCP of Civil Lines, and the Delhi Police Commissioner.

According to Sameer, the vehicle was driven first to the Mukherjee Nagar police station, then to the Maurice Nagar police station, and later towards the Noida border. For approximately two to three hours, he and Yogesh were interrogated inside the vehicle and subjected to intimidation. Sameer was eventually dropped off near the Maurice Nagar police station, while the UP Police took Yogesh away.

This action is reportedly part of the measures being taken by the Uttar Pradesh Police following the protests staged by workers in Noida in mid-April.

Newspapers such as Dainik Bhaskar and Hindustan confirmed Yogesh's arrest, citing police sources. Additionally, the remand sheet issued by the police revealed that the magistrate had ordered Yogesh to be sent to judicial custody for 14 days. However, no information regarding this had been disclosed initially.

Yogesh, 23, completed his bachelor's degree from the prestigious Shri Ram College of Commerce. Currently, he is a second-year law student at Delhi University's Faculty of Law. His friends said that due to his arrest he would be unable to sit for the examinations that are currently underway.

On June 4, an application was filed on Yogesh's behalf before the magistrate at the Gautam Buddha Nagar court, seeking a directive to the jail administration to provide him with study materials and resources related to his exams. The application stated that Yogesh is an LLB student whose semester examinations are in progress, with papers scheduled for June 5 and June 11.

According to the petition, he had already taken one exam prior to his arrest but was subsequently remanded to judicial custody.

The application requested the court to ensure he was provided with his books, class notes, stationery, and other study materials, and to issue necessary instructions to the jail superintendent allowing him to appear for the remaining university examinations.

Magistrate R.K. Sagar signed the application with the note: "The jail superintendent should take necessary action in accordance with the rules."

However, Yogesh's associates informed The Wire Hindi that he was not permitted to take the exam scheduled for June 5.

The petition filed seeking permission for Yogesh to take the exam. It bears the magistrate's signature, directing the jail superintendent to take appropriate action.

According to the remand sheet, a case has been registered against Yogesh at the Noida Phase-2 police station under FIR number 169/2026.

Yogesh's friends claimed that the sole basis for his arrest is a WhatsApp group and that several other activists who were part of this group are also currently under arrest. Yogesh was a member of the group named 'Richa Global'. The police claimed that this group was central in hatching a conspiracy to incite violence during the protests held in April.

Ploy of calling the movement a 'conspiracy'

During the labour movement in Noida in the month of April, the factory workers of Noida began protests demanding an increase in wages, better working conditions and labour rights. Violence broke out during the demonstration on April 13. The protesters had alleged that the police used force without provocation, while the police said that the crowd had turned violent and action had to be taken to control the situation.

The police is now taking action in this case by levelling allegations of 'conspiracy', 'violence' and 'mastermind' of violence. The police claim that 'the violence that took place during the labour movement was part of a well-planned conspiracy.'

However, workers associated with labour rights organisations and other activists assert that those arrested by the police were merely exercising their constitutional right to protest. Meanwhile, some students and activists were providing support to them, something the police are labelling as a conspiracy.

So far, eight workers and several labourers have been arrested in this case. Apart from Yogesh, the arrested workers include senior journalists Satyam Verma, Aditya Anand, Rupesh Rai, Aakriti Chaudhary, Srishti, Himanshu and labourer Manisha. National Security Act (NSA) has been invoked in the matter of Satyam Verma and Aakriti Chaudhary.

Left to right: Engineer Aditya Anand, NET qualified Himanshu Thakur, NET qualified Aakriti, journalist Satyam Verma and labourer Rupesh associated with Bugul Patrika. Background: Noida labour movement. Photo: PTI

Attempt to implicate

According to several media reports as well as Keshav Anand, Yogesh's friend and a petitioner in the Noida protests case, the police are linking Yogesh with a person named Anil Kumar. Keshav is also closely associated with Yogesh's case.

It is important to note that many petitioners in the case of activists arrested after the Noida protests had accused Anil Kumar of inciting violence and acting on behalf of the police.

The Wire was able to verify that on April 13, Anil Kumar had sent a voice note on the Richa Global WhatsApp

group in which he can be heard saying, 'Modi is coming to inaugurate the bypass, the entire road should be blocked tomorrow.'

When contacted on April 21, Anil Kumar told The Wire that he works as a contract driver in the Union Home Ministry and that he had earlier worked in Richa Global Company, where there was a movement of workers regarding minimum wage and other demands. However, he had denied any intention to incite violence through the said voice note.

It has been alleged in the petition that Anil Kumar and Sub-Inspector Bina Kaur of UP Police tried to 'create trouble' by infiltrating the WhatsApp group of labourers.

Driver Anil Kumar was detained by UP Police on 21 May. However, it is not clear from where he was apprehended. According to a report published in The Times of India, the police said that "Anil Kumar had no connection with any Noida police officer nor does he work in the city."

The police also said that Kumar is "working on contract with an officer of a central government agency in Delhi". While talking to The Wire, Anil Kumar had said that he works for the Union home ministry.

According to Keshav, police are trying to link Yogesh with Anil. Keshav said that the police claim that Yogesh was in constant touch with Anil. Dainik Bhaskar has also quoted police officials stating that "Investigation has revealed that Yogesh Meena was constantly in touch with Anil (Kumar)."

Keshav said that people involved in the movement had publicly questioned Anil Kumar's role and had also held a press conference concerning him which was later presented as evidence before the court.

He said, "If we are the ones exposing the role of an individual, then calling us an associate of that same individual is incomprehensible."

Keshav also informed The Wire Hindi that the available chat records clearly indicate that Yogesh did not endorse the purported inflammatory messages shared by Anil Kumar, but instead questioned them. The Wire Hindi has seen these chats.

Keshav alleged that now the investigating agencies are trying to fabricate a new narrative by associating Yogesh and other workers with Anil Kumar. He said, "We possess such screenshots that show Yogesh opposing such messages. If the entire chat is made public, the situation will appear differently."

Keshav further mentioned that Yogesh had contacted Anil Kumar on one occasion. This occurred when Anil had sent inflammatory messages in the group. Yogesh called him to ask why he was sending such messages. But his call went unanswered.

No procedure followed

Meanwhile, Yogesh's lawyer Ali Zia Kabir said that the police have not provided him any written or verbal explanation regarding the basis for his arrest.

Following his arrest on May 30, Yogesh Meena was produced before the district court magistrate in Gautam Buddh Nagar, where he was remanded to judicial custody for a period of 14 days.

Yogesh's lawyer has alleged that he was not provided with written information concerning the grounds for the arrest, details of the FIR or the reasons for the arrest. He asserted that even the basic legal procedures were not followed during the arrest, which must be adhered to as repeatedly emphasised by the Supreme Court.

According to him, "Merely stating it verbally is not enough. The law stipulates that the grounds for arrest must be provided in writing. Yogesh was apprehended on the campus of Delhi University, yet neither the grounds for his arrest were revealed nor the prescribed procedure followed."

Kabir also questioned why the arrest was made at the end of May for an incident that allegedly took place in mid-April. He said, "If the police could wait for almost one and a half months, what was the urgency that a student should be taken away without following the legal procedure? If there is a case against an individual, there are clear procedures for it in the law."

He also alleged that transparency was not maintained even after the arrest.

According to Ali Zia Kabir, he was present in the court the whole day on May 31, but he was also not told when and where Yogesh would be produced.

"Remand hearing is an important judicial process, where the defense also has the right to present its views. But we were not given any information on time. For a long time it was not even clear to us whether he had been granted police custody or judicial custody," he said.

Yogesh's friends also confirmed the claims of his lawyer alleging that the entire process of arrest was not in accordance with the rules prescribed by law.

According to Sameer, when he was arrested, he was neither presented with a copy of the FIR nor the grounds of arrest were clarified, and no arrest memo was created. Sameer has also alleged in his complaint that the mobile phones of both students were searched and personal digital content was examined, even though no search warrant was shown.

In the complaint, Sameer also wrote that Yogesh was carrying his mobile phone and tablet when he was apprehended. They were later seized by the police.

In the complaint, he had expressed fear of mistreatment of Yogesh and also alleged that even after 24 hours of his arrest, his family and colleagues were not informed about his whereabouts.

In the complaint, Sameer has alleged that during custody, he and Yogesh were asked questions regarding caste, religion and social activities and caste based slurs were hurled at them.

No involvement in violence

Yogesh is associated with Disha student organisation and has previously contested in student elections for the post of president of Delhi University Students Union.

Those close to Yogesh say that being a student activist, he supported the peaceful demonstration of the workers. But like the other arrested activists, he too has no contribution in inciting violence.

Yogesh's colleagues say that since coming to the university, he has been inclined towards social work. He used to teach children of poor families and labourers, and created awareness regarding education.

On the condition of anonymity due to fear of police action, one of his colleagues said, "He was continuously protesting for the release of other activists arrested in the Noida protest case. Inside the university, he was active in the campaign being run against the arrest of his other colleagues and was gathering support for the case by distributing pamphlets among the students. For this reason he became the target of the police."

Arrested student activist Yogesh Meena.

Keshav said, "He was campaigning outside Ramjas College when he was picked up from there."

Keshav Anand has sent a complaint to the National Human Rights Commission (NHRC), National Scheduled Tribe Commission and senior officials of Delhi Police. He has alleged that after being detained from North Campus, 'UP policemen hurled caste based abuses, beat up Yogesh and violated the SC/ST Prevention of Atrocities Act.'

In the complaint, a demand has been made to register an FIR under the SC/ST Act against the concerned police officers, preserve the CCTV footage and conduct an independent investigation into the matter.

Sameer hails from the Scheduled Caste community, while Yogesh belongs to the Scheduled Tribe.

Police version

According to Dainik Bhaskar, police officials said that "labour violence was not a sudden incident, but there was a well-planned conspiracy behind it."

The newspaper quoted the police as saying that during the investigation, the police found many digital and technical evidences on the basis of which Yogesh Meena was arrested. Police claimed that the accused was "trying to create an atmosphere of anger and confusion among the workers through social media platforms and various WhatsApp groups".

Yogesh's arrest is related to FIR number 169/2026 registered in Sector-Phase-2 police station of Noida. This FIR was filed on April 23, 2026, and the incidents described in it are said to have taken place between April 10 and April 13.

However, this information has not been officially given to Yogesh's lawyer or associates.

According to the FIR, workers' agitation was going on outside the premises of a private company in Noida. The complainant is an official associated with the company, who alleged that some individuals and unknown persons staged a protest at the entrances of the building, stopped the employees from entering and exiting and later instigated the mob and carried out acts of violence and arson. It is alleged in the FIR that people were organized through WhatsApp groups and the protest was given a violent turn.

Several sections of the Bharatiya Nyaya Sanhita (BNS) have been invoked in the FIR. These include sections 126(2), 127(2), 109(1), 61(2) and 326(G).

In addition to the two named accused, the FIR also includes 'other unknown persons' citing which in the subsequent investigation, the police started arresting many social and student activists by linking them to the case. Reportedly, Yogesh Meena has also been arrested in the same case.

The Wire has sent a list of questions to the SHO of Noida Phase 2 police station and the Commissioner of Noida Police. Attempts have also been made to reach out to Phase 2 police station via phone calls and messages. However, no response was received till the publication of the news. The response will be added to the report when received.

This article was originally published in The Wire Hindi. It has been translated by Naushin Rehman.

Source: <https://www.ahmedabadmirror.com/guj-ranks-fifth-in-india-for-sanitation-workers-deaths/81915232.html>

Ahmedabad Others

Guj ranks fifth in India for sanitation workers' deaths

Seventy-three sanitation workers killed in the state in a decade; repeated fatalities expose government's insensitivity towards the community, says Cong

Ahmedabad Mirror

Jun 09, 2026 06:00 AM | UPDATED: Jun 09, 2026 02:19 AM |

Gujarat stands fifth in India in sanitation worker deaths, most of which are a result of hazardous sewer and septic tank cleaning practices continuing in the state. Most of these deaths were due to toxic gas inhalation and suffocation.

According to Congress spokesperson Hiren Banker, Gujarat recorded 73 sanitation worker deaths over the last decade, making it the fifth-highest state in the country for such fatalities.

Referring to a recent death during the cleaning of an ETP tank at Khan Bazaar's Rati House in Surat, Banker demanded criminal action under the Manual Scavenging Act against the responsible authorities. He also called for immediate payment of Rs 30 lakh compensation to the victim's family in accordance with Supreme Court guidelines. Data from 2017 to 2025 shows that Uttar Pradesh reported the highest number of sanitation worker deaths at 86, followed by Maharashtra (82), Tamil Nadu (77), Haryana (76), and Gujarat (73). Nationwide, 622 sanitation workers lost their lives during this period while engaged in sewer and septic tank cleaning operations.

Banker questioned the state government's commitment to ending manual scavenging, alleging that despite affidavits filed before the High Court promising action against responsible officials, criminal cases are rarely registered following worker deaths. He said repeated fatalities expose the government's insensitivity towards labourers and economically vulnerable communities.

Several recent incidents have highlighted the continuing dangers faced by sanitation workers in Gujarat. Three workers died while cleaning a sewer in Bharuch, two persons lost their lives cleaning a pit in Umargam, Valsad, and two labourers died from toxic gas inhalation while working in an underground sewer in Rajkot.

The Congress leader also criticised the inaction by human rights institutions despite repeated representations. He noted that the National Human Rights Commission has not taken substantial steps even after multiple complaints regarding worker deaths.

According to figures cited by Banker, the National Commission for Safai Karamcharis received 842 complaints related to manual scavenging across India in 2025, including 28 from Gujarat. Surveys conducted in 2013 and 2018 identified 58,098 families across the country engaged in manual scavenging, including 105 families in Gujarat.

He further alleged that between 2020 and 2024-25, the Gujarat government did not provide any beneficiaries with the Rs 40,000 skill development subsidy intended to support alternative livelihoods for families involved in manual scavenging. He said the government has failed

to create sustainable rehabilitation opportunities, provide adequate financial assistance, or generate awareness to eradicate the

practice.



Source: <https://www.etvbharat.com/amp/en/state/living-woman-declared-dead-in-muzaffarpur-she-filed-petition-in-human-rights-commission-enn26060805130>

ETV Bharat / state

Denied Pension, Elderly Woman In Bihar Takes Round Of Govt Offices To Prove She Is Alive

By ETV Bharat English Team

Published : June 8, 2026 at 7:35 PM IST

Muzaffarpur: In Bihar's Muzaffarpur, 75-year-old Pavitar Devi is on an untiring mission--to prove that she is still alive and not dead. A resident of Sanjay Cinema locality under Brahmpura police station limits in Muzaffarpur, the elderly woman has been running from pillar to post for the past several months to prove that she is alive, as the officials have declared her dead on paper.

Frustrated by the indifference of officials, she has now approached the Human Rights Commission. According to sources, the woman had been receiving benefits under the Bihar government's old-age pension scheme. However, for the past three months, the pension amount was not credited to her account.

The woman said when she contacted the department concerned, she learned that she had been declared dead during a verification check. Consequently, her pension payments were halted.

Expressing her anguish, Pavitar Devi stated that there is no other breadwinner in her family. She somehow manages to sustain herself by working as a domestic help—doing chores and washing dishes—in other people's homes.

She used to rely on her pension for financial support, but its discontinuation has made her situation more difficult, she said.

"The government officials declared me dead, even though I am alive. I haven't received my old-age pension for the past three months, which is making it very difficult to run the household. I am unable to even buy medicines," she said.

Human rights advocate S K Jha has questioned the functioning of the district administration regarding the issue. He described the case as extremely serious and absurd.

"Declaring a living woman dead in government records is a glaring example of administrative negligence. Pavitar Devi made repeated rounds of government offices for months, yet her issue remained unresolved. We have filed a petition with the Human Rights Commission," he said.

"Petitions regarding this matter have been filed with the National Human Rights Commission and the Bihar Human Rights Commission in Patna. The petition seeks a directive to the Bihar government to restore Pavitar

Devi's pension at the earliest and take action against the officials responsible for this negligence," said Jha.

Source: <https://timesofindia.indiatimes.com/city/patna/declared-dead-on-paper-womans-pension-halted/articleshow/131593767.cms>

Declared dead on paper, woman's pension halted
Kshitiz Jun 8, 2026, 11.05 PM IST

Patna: A 75-year-old woman from Muzaffarpur has been left without her old-age pension for the past three months after she was wrongly declared dead in official records.

A beneficiary of the Mukhyamantri Vriddhjan Pension Yojana, Pavitar Devi alleged her pension was stopped without any prior notice. When she approached officials, she was informed that a verification exercise had recorded her as deceased, leading to the suspension of payments.

"They killed me on paper. Govt staff declared me dead, but I am alive. I have not received my pension for three months. Now the locals have started calling me 'bhoot' (ghost)," she alleged.

After repeatedly approaching officials, Pavitar on Monday filed petitions before the National Human Rights Commission and the Bihar State Human Rights Commission.

A resident of the Brahmpura police station area, she said she had been receiving the pension in her bank account until Feb. Payments stopped from March after she was allegedly marked dead during an audit.

Living alone after the death of her husband, Pavitar said she survives by doing household work in other people's homes.

"The govt pension was a major support. Now I am struggling to make ends meet," she said.

Representing her before the human rights bodies, advocate S K Jha termed the case a serious instance of administrative negligence.

"Declaring a living woman dead in official records shows how carelessly the administrative system functions," he said.

Jha said the woman had sought immediate restoration of her pension and action against those responsible.

Muzaffarpur DM Subrat Kumar Sen said the matter would be verified and the sub-divisional officer concerned had been directed to inquire into the complaint.

"If any clerical mistake is found, then it will be corrected and if any official is found guilty, then action will be initiated against him," the DM added.



Source: <https://www.newsbytesapp.com/news/entertainment/former-vijayawada-mp-kesineni-srinivas-alleges-police-mistreated-ram-babu/tldr>

Former Vijayawada MP Kesineni Srinivas alleges police mistreated Ram Babu
Entertainment Jun 08, 2026

Former Vijayawada MP Kesineni Srinivas (Nani) has reached out to the National Human Rights Commission (NHRC), saying police mistreated Tatineni Ram Babu, a 59-year-old chronic cardiac patient recovering from recent eye surgery.

Nani claims a City Task Force sub-inspector entered Ram Babu's home without authorisation, scared his elderly mother, and later detained him for nearly 11 hours, even though he showed up voluntarily.

Kesineni seeks NHRC probe, alleges vendetta

Nani believes this was more than just bad policing. He says it's a political vendetta and calls the treatment "cruel treatment."

He's pushing the NHRC to investigate what happened and wants immediate intervention.

The complaint alleges involvement by a City Task Force sub-inspector.



Source: <https://www.thehindu.com/news/national/andhra-pradesh/nani-files-complaint-with-nhrc-alleges-police-harrassment-of-vijayawada-resident/article71076907.ece>

Nani files complaint with NHRC, alleges police harrassment of Vijayawada resident

Published - June 08, 2026 09:04 pm IST - VIJAYAWADA:
The Hindu Bureau,G.V.R. Subba Rao

Former Vijayawada MP Kesineni Srinivas (Nani) has lodged a complaint with the National Human Rights Commission (NHRC), seeking immediate intervention over the alleged unlawful detention, police harassment, and human rights violations faced by Tatineni Ram Babu, a 59-year-old resident of Veterinary Colony in Vijayawada.

In his representation to the NHRC Chairperson, Mr. Nani alleged that Mr. Ram Babu, a chronic cardiac patient recovering from recent eye surgery, has been subjected to severe procedural harassment by officials of Patamata Police Station and the City Task Force in connection with Crime No. 225/2026.

According to the complaint, Mr. Ram Babu was falsely implicated in the case due to political vendetta. Mr. Kesineni further alleged that on June 3, a day before the FIR was formally registered, a City Task Force sub-inspector allegedly entered Mr. Ram Babu's residence without authorisation and intimidated his elderly mother while searching for him.

The complaint also states that Mr. Ram Babu voluntarily appeared before Patamata Police on June 5 after being contacted by officials, but was allegedly detained at the police station for nearly 11 hours despite his fragile health condition. Mr. Nani contended that the prolonged detention of a post-surgery patient amounted to cruel treatment.

Published - June 08, 2026 09:04 pm IST

Source: <https://firstbihar.com/bihar/muzaffarpur-news/elderly-woman-declared-dead-record-pension-stopped-148096>

बिहार में जीवित महिला को सरकारी रिकॉर्ड में बता दिया 'मृत', दफ्तरों के चक्कर काट रही पवितर देवी; मानवाधिकार पहुंचा मामला

Bihar News: मुजफ्फरपुर में 75 वर्षीय पवितर देवी को सरकारी रिकॉर्ड में मृत घोषित कर दिया गया, जिसके चलते उनकी वृद्धावस्था पेंशन बंद हो गई है। तीन महीने से पेंशन नहीं मिलने पर मामला मानवाधिकार आयोग तक पहुंच गया है।

Mukesh Srivastava 08 जून 2026 को 04:18 pm बजे IST

Bihar News: बिहार के मुजफ्फरपुर जिले के ब्रह्मपुरा थाना क्षेत्र स्थित संजय सिनेमा के पास एक गंभीर प्रशासनिक लापरवाही का मामला सामने आया है। यहां 75 वर्षीय पवितर देवी को सरकारी रिकॉर्ड में मृत घोषित कर दिया गया, जबकि वह पूरी तरह जीवित हैं।

पवितर देवी को मुख्यमंत्री वृद्धजन पेंशन योजना के तहत पेंशन मिलती थी, जिससे उनका जीवनयापन होता था। लेकिन पिछले तीन महीनों से उनके बैंक खाते में पेंशन की राशि नहीं आई है। जानकारी लेने पर उन्हें बताया गया कि विभागीय सत्यापन प्रक्रिया में उन्हें 'मृत' दर्ज कर दिया गया है, जिसके कारण उनकी पेंशन रोक दी गई है।

पेंशन बंद होने के बाद बुजुर्ग महिला आर्थिक तंगी का सामना कर रही हैं और किसी तरह दूसरों के घरों में काम करके गुजारा कर रही हैं। पवितर देवी ने कहा कि उन्हें बिना जानकारी के रिकॉर्ड में मृत घोषित कर दिया गया है। उन्होंने कहा कि वे लगातार दफ्तरों के चक्कर लगा रही हैं, लेकिन अब तक कोई समाधान नहीं मिला है।

इस मामले को लेकर मानवाधिकार अधिवक्ता एस.के. झा ने जिला प्रशासन की कार्यप्रणाली पर सवाल उठाए हैं। उन्होंने इसे गंभीर प्रशासनिक त्रुटि बताया है। अधिवक्ता के अनुसार, कई बार शिकायत करने के बावजूद समाधान नहीं हुआ, जिसके बाद मामला अब राष्ट्रीय मानवाधिकार आयोग (NHRC) और बिहार राज्य मानवाधिकार आयोग, पटना तक पहुंचा दिया गया है। याचिका में मांग की गई है कि पवितर देवी की पेंशन तुरंत बहाल की जाए और इस लापरवाही के लिए जिम्मेदार अधिकारियों पर कार्रवाई की जाए।

स्थानीय लोगों का कहना है कि यह कोई पहला मामला नहीं है जब किसी जीवित व्यक्ति को रिकॉर्ड में मृत दिखाया गया हो। इस घटना ने सरकारी सत्यापन प्रणाली और डिजिटल रिकॉर्डिंग की प्रक्रिया पर गंभीर सवाल खड़े कर दिए हैं। फिलहाल, यह मामला प्रशासनिक जांच के दायरे में है और सभी की निगाहें इस बात पर टिकी हैं कि बुजुर्ग महिला को कब तक न्याय मिलता है और उनकी पेंशन बहाल की जाती है।

Source: <https://lalluram.com/muzaffarpur-elderly-woman-declared-dead-pension-stopped/>

में जिंदा हूं फिर क्यों बंद हुई पेंशन?: मुजफ्फरपुर में बुजुर्ग महिला ने लगाई गुहार, मानवाधिकार आयोग पहुंची कागजी मौत की कहानी
Niraj mishra 08 Jun 2026, 08:29 PM बिहार

मुजफ्फरपुर। जिले के ब्रह्मपुरा थाना क्षेत्र से एक बेहद गंभीर और हैरान कर देने वाला मामला सामने आया है। यहां 75 वर्षीय बुजुर्ग महिला पवितर देवी को सरकारी फाइलों में मृत घोषित कर दिया गया है जिसके कारण उनकी वृद्धजन पेंशन पिछले तीन महीनों से बंद पड़ी है। अपनी जीविका के लिए संघर्ष कर रही पवितर देवी अब न्याय पाने के लिए सरकारी दफ्तरों की चौखट पर भटकने को मजबूर हैं।

पेंशन से वंचित, दो वक्त की रोटी का संकट

पवितर देवी मुख्यमंत्री वृद्धजन पेंशन योजना की पात्र थीं। पिछले तीन महीनों से जब पेंशन उनके बैंक खाते में नहीं आई तो उन्होंने संबंधित कार्यालय में पड़ताल की। वहां उन्हें बताया गया कि विभागीय सत्यापन के दौरान उन्हें मृत करार दे दिया गया है। इस कागजी मौत ने उनके सामने आजीविका का संकट खड़ा कर दिया है। परिवार में कमाने वाला कोई सदस्य न होने के कारण, वह इस वृद्धावस्था में दूसरों के घरों में चौका-बर्तन कर अपना पेट पाल रही हैं। सरकारी पेंशन ही उनके लिए एकमात्र सहारा थी, जो अब उनसे छिन चुकी है।

मानवाधिकार आयोग तक पहुंची लड़ाई

मामले की गंभीरता को देखते हुए मानवाधिकार अधिवक्ता एस.के. झा ने इसे प्रशासनिक घोर लापरवाही करार दिया है। उन्होंने कहा कि बिना भौतिक सत्यापन के किसी जीवित व्यक्ति को मृत घोषित कर देना सिस्टम की संवेदनहीनता को दर्शाता है। थक-हारकर पवितर देवी और उनके अधिवक्ता ने राष्ट्रीय मानवाधिकार आयोग (NHRC) और बिहार राज्य मानवाधिकार आयोग में याचिका दायर की है।

प्रशासनिक जवाबदेही की मांग

याचिका में दो प्रमुख मांगें रखी गई हैं:

पवितर देवी की पेंशन तुरंत बहाल की जाए।

इस गंभीर लापरवाही के लिए जिम्मेदार अधिकारियों के खिलाफ सख्त दंडात्मक कार्रवाई हो।

स्थानीय नागरिकों का कहना है कि यह केवल एक महिला का मामला नहीं है, बल्कि डिजिटल डेटा के प्रबंधन में हो रही खामियों का प्रतीक है। यदि समय रहते इन गलतियों को नहीं सुधारा गया, तो कई अन्य असहाय लोग भी सरकारी योजनाओं से वंचित रह जाएंगे। फिलहाल, अब सबकी निगाहें जिला प्रशासन पर टिकी हैं कि वे कब इस बुजुर्ग महिला को कागजों पर पुनः जीवित कर उन्हें उनका हक दिलाते हैं।

Source: <https://www.prabhatkhabar.com/state/bihar/muzaffarpur/living-woman-declared-dead-old-age-pension-stopped-human-rights-commission-muzaffarpur/amp>

मुजफ्फरपुर: जीवित वृद्ध महिला को मृत बताकर रोकी वृद्धा पेंशन, मानवाधिकार आयोग पहुंचा मामला

मुजफ्फरपुर में विभागीय गलती के कारण 75 वर्षीय विधवा महिला को रिकॉर्ड में मृत घोषित कर दिया गया, जिससे उनकी वृद्धा पेंशन बंद हो गई. परेशान महिला ने मानवाधिकार अधिवक्ता की मदद से राष्ट्रीय और राज्य मानवाधिकार आयोग में याचिका दायर की है. पढ़ें पूरी खबर...

Published by : Sarfaraz Ahmad Updated at : 08 Jun 2026 8:00 PM (IST)

Muzaffarpur News: जिले के ब्रह्मपुरा थाना क्षेत्र से एक हैरान करने वाला मामला सामने आया है, जहां विभागीय रिकॉर्ड में एक जीवित वृद्ध महिला को मृत घोषित कर दिया गया. इसके कारण उनकी वृद्धा पेंशन बंद हो गई है और उन्हें कई महीनों से पेंशन की राशि नहीं मिल रही है. मामला अब मानवाधिकार आयोग तक पहुंच गया है.

विभागीय गलती से बंद हुई पेंशन

जानकारी के अनुसार ब्रह्मपुरा थाना क्षेत्र के ब्रह्मपुरा, संजय सिनेमा रोड निवासी 75 वर्षीय विधवा महिला पवितर देवी को विभाग ने मृत घोषित कर दिया है. रिकॉर्ड में मृत दर्ज होने के कारण उनकी वृद्धा पेंशन की राशि रोक दी गई है. पीड़िता का कहना है कि वह पूरी तरह जीवित हैं, लेकिन सरकारी रिकॉर्ड में मृत दिखाए जाने के कारण उन्हें लगातार परेशानियों का सामना करना पड़ रहा है.

कार्यालयों का चक्कर लगाकर हुई परेशान

वृद्ध महिला ने बताया कि पेंशन बहाल कराने के लिए वह कई बार संबंधित कार्यालयों का चक्कर लगा चुकी हैं, लेकिन अब तक समस्या का समाधान नहीं हुआ है. उन्होंने कहा कि विभाग ने उन्हें मृत मान लिया है, जबकि वह जीवित हैं. इस कारण लोग मजाक में उन्हें "भूत" तक कहने लगे हैं.

मानवाधिकार आयोग में दायर की गई याचिका

समस्या का समाधान नहीं होने पर पवितर देवी ने मानवाधिकार अधिवक्ता एस.के. झा के माध्यम से राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली तथा बिहार राज्य मानवाधिकार आयोग, पटना में याचिका दायर कराई है. याचिका में वृद्धा पेंशन बहाल करने और मामले की जांच कर जिम्मेदार अधिकारियों के खिलाफ कार्रवाई की मांग की गई है.

मानवाधिकार उल्लंघन का आरोप

मानवाधिकार अधिवक्ता एस.के. झा ने कहा कि जीवित महिला को मृत घोषित कर पेंशन रोक देना गंभीर प्रशासनिक लापरवाही और मानवाधिकारों का उल्लंघन है. उन्होंने बताया कि दोनों मानवाधिकार आयोगों को मामले की जानकारी देते हुए उचित कार्रवाई का अनुरोध किया गया है.

कार्रवाई की प्रतीक्षा

पीड़िता को उम्मीद है कि मानवाधिकार आयोग के हस्तक्षेप के बाद उनकी पेंशन बहाल होगी और उन्हें न्याय मिलेगा. फिलहाल मामले में संबंधित विभाग की ओर से कोई आधिकारिक प्रतिक्रिया सामने नहीं आई है.

Source:

<https://www.bhaskar.com/local/bihar/purnia/rupauli/news/purnea-dm-reviews-development-work-orders-eviction-138142513.html>

Hindi NewsLocalBiharPurniaRupauliPurnea DM Reviews Development Progress, Orders Eviction | Bihar News

पूर्णिया DM ने की साप्ताहिक समीक्षा बैठक: विकास कार्यों की प्रोग्रेस रिपोर्ट देखी, अतिक्रमण हटाने के लिए निर्देश अभिनव आनंद | पूर्णिया 12 घंटे पहले

पूर्णिया के जिला पदाधिकारी (DM) अंशुल कुमार की अध्यक्षता में वरीय पदाधिकारी एवं विभागीय अधिकारियों के साथ महानंदा सभागार में साप्ताहिक समीक्षा बैठक का आयोजन किया गया।

बैठक में सर्वप्रथम मुख्यालय पटना से विभिन्न विभागों एवं वरीय अधिकारियों द्वारा प्रेषित अति महत्वपूर्ण जन कल्याणकारी एवं विकास कार्यों से संबंधित पत्रों के निष्पादन की अद्यतन प्रगति की विभागवार समीक्षा की गई।

इसके अतिरिक्त, राष्ट्रीय मानवाधिकार आयोग एवं बिहार मानवाधिकार आयोग तथा माननीय न्यायालय से संबंधित मामले, लोक सेवाओं का अधिकार अधिनियम, कब्रिस्तान घेराबंदी, शिक्षा विभाग, जीविका, आरटीपीएस काउंटर, लोक शिकायत निवारण अधिकार अधिनियम, अतिक्रमण, राशन कार्ड, स्वास्थ्य विभाग और जिला पदाधिकारी के जनता दरबार में प्राप्त आवेदनों के निष्पादन की स्थिति की भी गहन समीक्षा हुई।

पूर्व में आयोजित सहयोग शिविर के दौरान प्राप्त शिकायतों एवं समस्याओं का विभागीय एस०ओ०पी० के अनुरूप निष्पादन की प्रगति और सीपीग्राम के प्राप्त परिवादों की भी समीक्षा की गई।

प्रगति संतोषजनक पाई गई। जिलाधिकारी महोदय ने सभी संबंधित अधिकारियों को निर्देशित किया कि अति महत्वपूर्ण पत्रों का गुणवत्तापूर्ण एवं त्वरित निष्पादन सुनिश्चित करें।

साथ ही, माननीय न्यायालय से संबंधित मामलों का अनुपालन प्राथमिकता के आधार पर और राजस्व संबंधित कार्य तथा आरटीपीएस काउंटर पर प्राप्त लोक सेवाओं के आवेदनों का निष्पादन निर्धारित समय-सीमा के अन्दर करना सुनिश्चित करें।

माननीय सर्वोच्च न्यायालय के आदेश के अनुपालन के दृष्टिगत राष्ट्रीय एवं राज्य मार्गों पर अतिक्रमण की समीक्षा के क्रम में जिलाधिकारी महोदय ने सभी अनुमंडल पदाधिकारी एवं संबंधित अधिकारियों को निर्देशित किया।

उन्होंने कहा कि एनएचएआई तथा संबंधित कार्यपालक अभियंताओं से प्राप्त सूची के अनुरूप सड़कों को निर्धारित समय सीमा के अंदर अतिक्रमण मुक्त कराना सुनिश्चित करें।

अनुमंडल पदाधिकारी सदर पूर्णिया एवं नगर निगम पूर्णिया को विशेष रूप से निर्देशित किया गया कि पूर्णिया शहरी क्षेत्र अंतर्गत कटिहार मोड़, आर०एन० साव चौक तथा विभिन्न चौकों को अतिक्रमण से मुक्त करें और नियमित रूप से साफ-सफाई कराना सुनिश्चित करें। जिला पदाधिकारी महोदय द्वारा पूर्व में आयोजित सहयोग शिविर में प्राप्त आवेदनों के निष्पादन की समीक्षा प्रखंडवार की गई।

सभी संबंधित अधिकारियों को निर्देशित किया गया कि सहयोग शिविर के दौरान नागरिकों की शिकायतों एवं समस्याओं से संबंधित प्राप्त आवेदनों का निष्पादन विभाग द्वारा निर्धारित मानक संचालन प्रक्रिया (एसओपी) के अनुरूप तय समय-सीमा के अन्दर करना सुनिश्चित करें।

Source: <https://www.etvbharat.com/hi/state/living-woman-declared-dead-in-muzaffarpur-she-filed-petition-in-human-rights-commission-brs26060802768>

ETV Bharat / state

'मैं तो जिंदा हूं..', 75 वर्षीय बुजुर्ग महिला कागज पर मृत घोषित, मानवाधिकार आयोग से लगाई गुहार

मुजफ्फरपुर में 75 वर्षीय बुजुर्ग महिला को कागज पर मृत घोषित कर दिया गया है, जबकि वह जिंदा हैं. पढ़ें पूरी खबर..

By ETV Bharat Bihar Team

Published : June 8, 2026 at 3:05 PM IST

मुजफ्फरपुर: बिहार के मुजफ्फरपुर में सरकारी बाबुओं की संवेदनहीनता का एक हैरान करने वाला मामला सामने आया है. जहां एक बुजुर्ग महिला खुद को जिंदा साबित कराने के लिए दर-दर भटक रही हैं. अधिकारियों की बेरुखी से तंग आकर अब उन्होंने मानवाधिकार आयोग का दरवाजा खटखटाया है. मामला जिले के ब्रह्मपुरा थाना क्षेत्र स्थित संजय सिनेमा के पास का है.

कागजों में मौत, हकीकत में जिंदा: 75 वर्षीय पवितर देवी को सरकारी रिकॉर्ड में मृत घोषित कर दिया गया है, जबकि वह जीवित हैं और अपने हक की पेंशन पाने के लिए लगातार सरकारी कार्यालयों के चक्कर लगा रही हैं. बुजुर्ग को बिहार सरकार की वृद्धावस्था पेंशन योजना का लाभ मिल रहा था लेकिन पिछले तीन महीनों से उनके खाते में पेंशन की राशि नहीं पहुंची.

वृद्धा पेंशन भी बंद: महिला ने बताया कि जब उन्होंने इसकी जानकारी लेने के लिए संबंधित विभाग और अधिकारियों से संपर्क किया तो उन्हें पता चला कि सत्यापन जांच के दौरान उसे मृत घोषित कर दिया गया. इसी कारण उनकी पेंशन बंद कर दी गई है.

घर चलाना भी मुश्किल: पवितर देवी ने अपनी पीड़ा व्यक्त करते हुए कहा कि उनके परिवार में कोई कमाने वाला नहीं है. वह दूसरों के घरों में चौका-बर्तन का काम कर किसी तरह अपना जीवनयापन करती हैं. पेंशन से उन्हें आर्थिक सहारा मिलता था लेकिन उसके बंद होने से स्थिति और कठिन हो गई है.

हमको सबने मिलकर कागज पर मार दिया है. सरकारी कर्मियों ने मृत घोषित कर दिया, जबकि हम जिंदा हैं. पिछले तीन महीने से वृद्धा पेंशन नहीं मिल रही है. जिस वजह से घर चलाने में काफी परेशानी हो रही है. दवा भी नहीं खरीद पा रहे हैं."- पवितर देवी, बुजुर्ग

क्या बोले मानवाधिकार अधिवक्ता?: मामले को लेकर मानवाधिकार अधिवक्ता एसके झा ने जिला प्रशासन की कार्यप्रणाली पर सवाल उठाए हैं. उन्होंने कहा कि यह बेहद गंभीर और हास्यास्पद मामला है. एक जीवित महिला को सरकारी रिकॉर्ड में मृत घोषित कर देना प्रशासनिक लापरवाही का बड़ा उदाहरण है. पवितर देवी कई महीनों तक अधिकारियों के कार्यालयों के चक्कर लगाती रहीं लेकिन उनकी समस्या का समाधान नहीं हुआ. हमने मानवाधिकार आयोग में याचिका दायर की है.

"मामले को लेकर राष्ट्रीय मानवाधिकार आयोग तथा बिहार मानवाधिकार आयोग पटना में याचिका दायर की गई है. याचिका में बिहार सरकार को निर्देश देने की मांग की गई है कि पवितर देवी की पेंशन जल्द से जल्द बहाल की जाए और इस लापरवाही के लिए जिम्मेदार अधिकारियों के खिलाफ कार्रवाई की जाए."- एसके झा, मानवाधिकार अधिवक्ता

Source: <https://www.jagran.com/bihar/muzaffarpur-bihar-news-alive-woman-declared-dead-pension-stopped-human-rights-commission-40266699.html>

मुजफ्फरपुर में जीवित वृद्धा को मृत दिखाकर रोकी पेंशन, मानवाधिकार आयोग पहुंचा मामला

By sanjiv Kumar Edited By: Ajit kumar

Updated: Mon, 08 Jun 2026 04:39 PM (IST)

Human Rights Complaint Bihar: मुजफ्फरपुर में विभागीय गलती से एक जीवित वृद्ध महिला को मृत घोषित कर उसकी वृद्धा पेंशन रोक दी गई है। मामला मानवाधिकार आयोग तक पहुंच गया है, जहां पीड़िता ने न्याय की गुहार लगाई है।

संजीव कुमार, मुजफ्फरपुर। Human Rights Commission: जिले से एक गंभीर प्रशासनिक लापरवाही का मामला सामने आया है, जहां एक जीवित वृद्धा को विभागीय रिकॉर्ड में मृत घोषित कर उसकी वृद्धा पेंशन रोक दी गई है। यह मामला अब मानवाधिकार आयोग तक पहुंच गया है।

ब्रह्मपुरा की रहने वाली महिला परेशान

ब्रह्मपुरा थाना क्षेत्र के संजय सिनेमा रोड निवासी 75 वर्षीय विधवा पवितर देवी को विभागीय गलती के कारण मृत दिखा दिया गया। इसके चलते उन्हें पिछले कई महीनों से वृद्धा पेंशन नहीं मिल रही है, जिससे उनका जीवन-यापन मुश्किल हो गया है।

कार्यालयों के चक्कर लगाने को मजबूर

पीड़िता का कहना है कि वह बार-बार सरकारी कार्यालयों के चक्कर लगाकर थक चुकी हैं, लेकिन उनकी समस्या का समाधान नहीं हो सका। उन्होंने बताया कि अब लोग उन्हें मजाक में “भूत” तक कहने लगे हैं, जिससे वह मानसिक रूप से भी परेशान हैं।

मानवाधिकार आयोग में याचिका

थक-हारकर पीड़िता ने मानवाधिकार अधिवक्ता एसके झा के माध्यम से राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली और बिहार राज्य मानवाधिकार आयोग, पटना में याचिका दाखिल कर न्याय की गुहार लगाई है।

अधिवक्ता ने बताया गंभीर मानवाधिकार उल्लंघन

मानवाधिकार अधिवक्ता एसके झा ने इस मामले को गंभीर लापरवाही और मानवाधिकार का उल्लंघन बताया है। उन्होंने संबंधित अधिकारियों से तत्काल कार्रवाई की मांग की है, ताकि पीड़िता को दोबारा पेंशन मिल सके और रिकॉर्ड में सुधार किया जा सके।

जांच और कार्रवाई की मांग

मामले की जानकारी संबंधित आयोगों को दे दी गई है और उचित जांच व कार्रवाई की मांग की गई है। अब देखना होगा कि प्रशासन इस गलती को कितनी जल्दी सुधारता है और पीड़िता को राहत मिलती है या नहीं।

Source: <https://www.tv9hindi.com/state/bihar/muzaffarpur-elderly-woman-declared-dead-in-records-pension-stopped-petition-filed-nhrc-3814278.html/amp>

Hindi News State Bihar Muzaffarpur Elderly woman declared dead in records pension stopped Petition filed NHRC

'मैं जिंदा हूँ...' मुजफ्फरपुर में वृद्ध महिला को मृत घोषित कर बंद कर दी पेंशन, अब दर-दर की खा रहीं ठोकरें

मुजफ्फरपुर जिले की रहने वाली एक वृद्ध महिला को सरकारी रिकॉर्ड में मृत घोषित कर दिया है. इसके चलते महिला को मिलने वाली वृद्धा पेंशन रुक गई है. आस पड़ोस के लोग उसे भूत कहकर बुलाने लगे हैं.

संजीव कुमार Edited By: कुलदीप | Updated on: Jun 08, 2026 9:23 PM IST

Muzaffarpur News: बिहार के मुजफ्फरपुर जिले के ब्रह्मपुरा थाना क्षेत्र से एक अजीबोगरीब मामला सामने आया है, जहां एक जीवित वृद्ध महिला को सरकारी विभाग ने मृत कर दिया है. इस बात से परेशान महिला दर-दर की ठोकरें खाने को मजबूर हैं. अब यह मामला राष्ट्रीय मानवाधिकार आयोग तक पहुंच गया है. मानवाधिकार अधिवक्ता ने मामले में आयोग से उचित कार्रवाई करने का अनुरोध किया है. यह मामला इलाके में चर्चा का विषय बन गया है.

दरअसल जिले के ब्रह्मपुरा थाना क्षेत्र के ब्रह्मपुरा, संजय सिनेमा रोड की रहने वाली 75 वर्षीय वृद्ध विधवा महिला पवितर देवी को विभागीय गलती के कारण मृत घोषित कर दिया गया है, जिस कारण उन्हें प्रतिमाह मिलने वाली वृद्धा पेंशन की राशि से वंचित होना पड़ रहा है. वृद्ध महिला सरकारी कार्यालयों के चक्कर लगाते-लगाते काफी परेशान हो चुकी है. आरोप है कि कोई भी उसका परेशानी का समाधान नहीं कर पा रहा है, उसे सिर्फ एक दफ्तर से दूसरे दफ्तर तक दौड़ाया जा रहा है.

जिंदा महिला मृत घोषित

वृद्ध महिला ने बताया कि कार्यालयों ने उन्हें मृत मान लिया है, जिस कारण वह जिंदा भूत हो चुकी है. आस पड़ोस के लोग भी उन्हें भूत बुलाने लगे हैं. सरकारी कार्यालयों में खुद को जीवित कराने की कोशिशों से थक-हारकर महिला ने मानवाधिकार अधिवक्ता एस.के. झा के माध्यम से मानवाधिकार आयोग में दो याचिका दाखिल की है. इस विषय पर जानकारी देते हुए अधिवक्ता एस.के. झा ने बताया कि जीवित महिला को मृत घोषित करना काफी हास्यास्पद है.

मानवाधिकार आयोग तक पहुंचा मामला

महिला को मृत बताकर उसकी पेंशन रोक देना मानवाधिकार का उल्लंघन है. मामले के संबंध में राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली और बिहार राज्य मानवाधिकार आयोग, पटना को सूचित किया गया है और उचित कार्रवाई का अनुरोध किया गया है, ताकि बुजुर्ग महिला की जीवन सुचारू रूप से चलता रहे और उसको पेंशन के तौर पर मिलने आर्थिक मदद जारी रहे.

Source:

<https://www.bhaskar.com/local/mp/narmadapuram/news/narmada-river-pollution-nhrc-member-video-narmadapuram-138142155.html>

Hindi NewsLocalMpNarmadapuramNarmada River Pollution Video | NHRC Member Slams Narmadapuram Municipality

नर्मदा में मिल रहे गंदे नाले पर भड़के प्रियंक कानूनगो: बोले- शहर का मलमूत्र सीधे नदी में जा रहा, अरबों के बाद भी ऐसा हाल नर्मदापुरम 12 घंटे पहले

नर्मदापुरम में राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने सोमवार को सेठानी घाट के पास स्थित कोरी घाट का वीडियो सोशल मीडिया पर साझा कर नर्मदा नदी में मिल रहे गंदे नाले को लेकर चिंता जताई। उन्होंने नगर पालिका प्रशासन की कार्यप्रणाली पर सवाल उठाते हुए कहा कि शहर का मलमूत्र और गंदा पानी सीधे नाले के माध्यम से नर्मदा नदी में मिल रहा है।

कानूनगो बोले- लाखों गैलन गंदा पानी नदी में जा रहा

प्रियंक कानूनगो ने कहा कि कोरी घाट पर नाले के मिलने से दलदल जैसी स्थिति बन गई है। उनके अनुसार, प्रतिदिन लाखों गैलन गंदा पानी नर्मदा में पहुंच रहा है। उन्होंने कहा कि यहां नदी के पानी से अधिक शहर का मलमूत्र दिखाई देता है और बदबू इतनी अधिक है कि वहां खड़ा होना भी मुश्किल है। उन्होंने इसे चिंताजनक स्थिति बताते हुए तत्काल सुधार की आवश्यकता बताई।

प्रियंक कानूनगो ने कहा कि नर्मदापुरम जिले में केंद्र और राज्य सरकार द्वारा अरबों रुपये उपलब्ध कराए गए, लेकिन स्थानीय नगर पालिका की लापरवाही के कारण नालों के पानी के उपचार का काम अब भी अधूरा है। उन्होंने इस पर गंभीर चिंता जताई।

पांच दिन पहले भी जताई थी नाराजगी

गौरतलब है कि प्रियंक कानूनगो पांच दिन पहले नर्मदापुरम दौरे पर आए थे। इस दौरान उन्होंने सेठानी घाट, पर्यटन घाट सहित अन्य स्थानों का निरीक्षण किया था। बाद में कलेक्ट्रेट में आयोजित प्रेस कॉन्फ्रेंस में भी उन्होंने नर्मदा में मिल रहे गंदे नालों और खुले में लग रही मीट दुकानों को लेकर नाराजगी व्यक्त की थी।

प्रियंक कानूनगो ने कहा था कि नालों का गंदा पानी नर्मदा नदी में मिलना गंभीर प्रकार की महामारी का कारण बन सकता है। यह लोगों के स्वास्थ्य के लिए खतरनाक है। उन्होंने जिला प्रशासन को ऐसे मामलों में किसी भी प्रकार की कोताही नहीं बरतने के निर्देश दिए थे।

कोरी घाट पर निरीक्षण के दौरान प्रियंक कानूनगो ने नाले के पास खड़े होकर स्थिति का जायजा लिया और अपनी आपत्ति दर्ज कराई। इस दौरान उनके निरीक्षण की पूरी गतिविधि की वीडियो रिकॉर्डिंग भी की गई।

DATE	CHANNEL	TIME	DETAILS	DURATION	PROGRAM	AUTHOR	PERSONALITY
08.06.2026	Thanthi TV	19:00	<p>Kesineni Nani Letter To NHRC -Former Vijayawada MP Kesineni Srinivas (Nani) has lodged a complaint with the National Human Rights Commission (NHRC), seeking immediate intervention over the alleged unlawful detention, police harassment, and human rights violations faced by Tatineni Ram Babu, a 59-year-old resident of Veterinary Colony in Vijayawada. In his representation to the NHRC Chairperson, Mr. Nani alleged that Mr. Ram Babu, a chronic cardiac patient recovering from recent eye surgery, has been subjected to severe procedural harassment by officials of Patamata Police Station and the City Task Force in connection with Crime No. 225/2026.</p>	03:15 Min	Breaking News	Abc	
08.06.2026	News18 Odia	14:00	<p>Soumya Murder Case : The Crime Branch has intensified its probe into the murder of Soumya Ranjan Swain in Baliana, conducting investigations at his residence and gym. Meanwhile, Soumya's family has revealed that his marriage had been fixed with the woman who recently approached the NHRC regarding the case.</p>	06:05 Min	Breaking News	Abc	

08.06.2026	Kairali TV	13:00	<p>Palakkad Native Abdul Rahman Linked to Cambodia-Based Cyber Fraud and Human Trafficking Network</p> <p>-Kochi Cyber Police have arrested a 24-year-old man allegedly linked to a Cambodia-based online fraud network that cheated a Kochi-based doctor of ₹37 lakh through a fake online trading scheme. The accused, identified as Abdu Rahman, a native of Thootha in Palakkad district, was arrested in Delhi, police said.</p>	04:15 Min	Breaking News	Abc	
08.06.2026	IBC24	13:45	<p>Action Taken Against Child Labor in Wadrafnagar: Contractor Notified Following Reports of Child Labor Exploitation.</p> <p>-Child labor issue under investigation with issued notices to contractors.</p> <ul style="list-style-type: none"> • Authorities are monitoring responses to the issued notices regarding child labor cases. • Further actions and proceedings in the matter will be guided by the notice replies. 	01:52 Min	Breaking News	Abc	
08.06.2026	Bansal News	16:00	<p>रायपुर में सनसनीखेज खुलासा नौकरी के नाम पर 'बाल श्रम' का बड़ा खेल</p> <p>-जांच से पता चला है कि नौकरी के ऑफ़र असल में बाल मज़दूरी के लिए एक बहाना होते हैं।</p> <ul style="list-style-type: none"> • अधिकारियों से अपील की जाती है कि वे शोषण के इन तरीकों के खिलाफ़ तुरंत कार्रवाई करें। 	01:09 Min	Breaking News	Nisha	

08.06.2026	Kanak News	16:30	<p>4 Child Labourers Rescued from Road Construction Work Near Alarnath Temple</p> <p>-In a major development from Puri district, four child labourers were rescued while reportedly working on a road construction project leading to the Alarnath Temple in Brahmagiri. The children, believed to be between 13 and 15 years old, were unable to sign their names and reportedly spoke Bengali.</p> <p>Following the rescue, the minors were produced before the Child Welfare Committee (CWC), where counseling was conducted. Authorities are now investigating how the children ended up working on the project, who recruited them, where they came from, and why they were not attending school.</p> <p>The incident has raised serious questions about labour law compliance and child protection measures at construction sites in Odisha.</p>	04:05 Min	Breaking News	Abc	
08.06.2026	News18 Telugu	19:20	<p>Moibile Phone Risks for Children: Safety Concerns and Parental Responsibilities Explained by DSP Srinivasulu</p> <p>-According to Vemulawada DSP Srinivasulu, parents and society must ensure children's safety, preventing cyber fraud, substance abuse, child labour, and protecting futures.</p>	04:56 Min	Breaking News	Abc	

08.06.2026	NewsX Live	16:48	Manipur Protest Hundreds Of Women Form Human Wall Against Assam Rifles In Ukhrul -Hundreds of Tangkhul Naga women blocked Assam Rifles personnel and vehicles in Manipur's Ukhrul district, forming a human wall and chanting "Our Land, Our Right" amid rising tensions.	03:15 Min	Breaking News	Abc	
08.06.2026	NDTV Rajasthan	19:12	Mahant Devanand Maharaj Murder: देवानंद महाराज की हत्या के पीछे कौन, किसने रची साजिश?	03:57 Min	Breaking News	abc	